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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP(CAA) 81/NCLT/AHM/2017
With CA(CAA) No. 50/NCLT/AHM/2017**

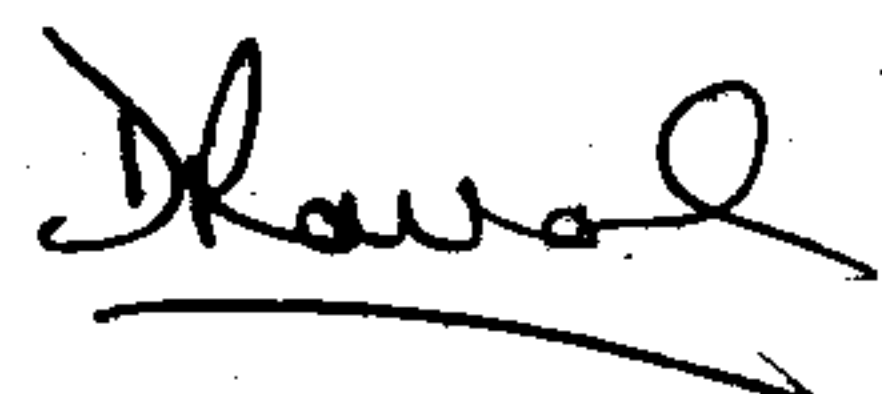

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.08.2017**

Name of the Company: Sun Carrier Omega Pvt. Ltd. &
Omega Rank Bearing Pvt. Ltd. (Joint Application)

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Dharmistha Raval	Advocate	Petitioner	
2.	KALPANA Raval	Advocate	Petitioner	

ORDER

Learned Advocate Ms. Dharmistha Raval with Learned Advocate Ms. Kalpana Raval present for Petitioner.

Proof of service of notice on statutory authorities filed.

Representation of Regional Director received.

No representation received from other statutory authorities.

Representation of Official Liquidator received in Transferor Companies.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

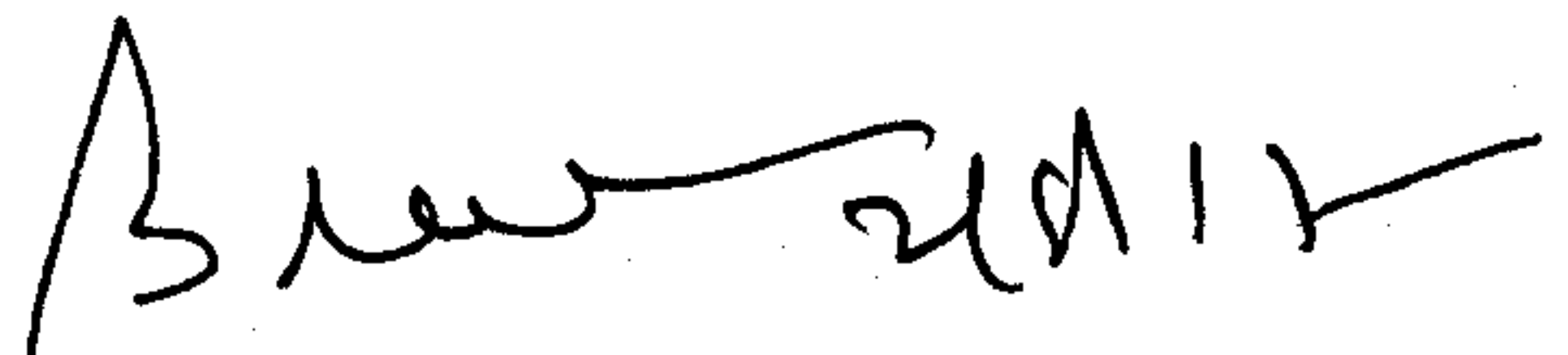
Date of hearing fixed on 21.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Business Standard Bhopal edition and Dainik Bhaskar Bhopal Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director, and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 21.08.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 2nd day of August, 2017.